

या। अब बात यह है कि जहाँ तक मोरारजी की बात है That is finished.

SHRI KAMAL NAYAN BAJAJ (Wardha) : May I say.....

MR. SPEAKER : I am not yielding. Kindly sit down. If you want the matter to be further complicated, I will allow you. If you speak, I will have to allow others also from this side.

SHRI KAMAL NAYAN BAJAJ : I want to help you.

MR. SPEAKER : Then I will need their help also. Why do you complicate it? As far as Mr. Kantibhal Desai is concerned, we treat it an allegation against a citizen. As I have asked him in your presence, he is not withdrawing it. What procedure should we follow when the situation is like this? Will you give me time to think over it?

HON. MEMBERS : Yes.

SHRI MORARJI DESAI : In the first place, he deliberately mentioned my name and when he says there is no allegation against me, that is obvious. But why did he mention my name? He ought to be sorry for it.

MR. SPEAKER : Are you sorry for it? He is sorry.

SHRI MORARJI DESAI : He has also written a letter to you. Either he should prove it to you or he should make a statement outside in the press and we will take it up in the court. These are the only two courses open. There is no other course open.

श्री शशि भूषण : अध्यक्ष महोदय, आप से मैंने चैम्बर में भी कहा, यहाँ भी लिख कर दिया कि मोरारजी भाई के प्रति व्यक्तिगत उनसे मुझे कोई मुखालिफत नहीं है। अगर उनको कोई इससे दुख पहुंचा है तो मैं उसके लिए रिप्रेट करता हूँ। जहाँ तक कौर्त्त भाई का सवाल है उसके लिए सारे जो तारतम्य मैंने बताया उसकी एन्क्वायरी की जाय।

SHRI BAL RAJ MADHOK : We are not concerned with that.

MR. SPEAKER : I am not concerned with that. I have to decide this question : When the names of citizens or officers are brought in and repeatedly insisted upon, what procedure should we follow? Most of the citizens or officers against whom you make allegations are not present here and in spite of the best care by the Presiding Officer, they slip in. Those citizens or officers represent to the Speaker or the members saying, "I am unrepresented in the House. What should I do to make my position clear?" We must consider this position and evolve a general procedure about it. As I have told you, I am going to think about it. (Interruptions). Now, nothing more about it. Papers to be laid.

12.58 hrs.

#### PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORTS OF CENTRAL INLAND WATER TRANSPORT CORPORATION, ANNUAL REPORT OF CENTRAL ROAD TRANSPORT CORPORATION AND STATEMENTS ETC.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table —

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act, 1956 :—
  - (i) (a) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1968-69.
  - (b) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1968-69 along with the Audited Accounts and the comments

[Shri Raghu Ramaiah]

of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—4545/70].

- (ii) Annual Report of the Central Road Transport Corporation Limited, Calcutta, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—4546/70].

- (2) A statement showing reasons for delay in laying the papers mentioned at (1) (ii) above. [Placed in Library. See No. LT—4547/70].

- (3) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha :—

- (i) Supplementary Statement No. XXX  
 (ii) Supplementary Statement No. XXIII  
 (iii) Supplementary Statement No. XXIV  
 (iv) Supplementary Statement No. XXIII  
 (v) Supplementary Statement No. XVI  
 (vi) Supplementary Statement No. XXI  
 (vii) Supplementary Statement No. XI  
 (viii) Supplementary Statement No. IX  
 (ix) Supplementary Statement No. X  
 (x) Supplementary Statement No. I

- Second Session, 1967.  
 Third Session, 1967.  
 Fourth Session, 1968.  
 Fifth Session, 1968.  
 Sixth Session, 1968.  
 Seventh Session, 1969  
 Eighth Session, 1969.  
 Ninth Session, 1969.  
 Tenth Session, 1970.  
 Eleventh Session, 1970.

[Placed in Library. See No. LT-4548/70]

NOTIFICATIONS UNDER CUSTOMS ACT  
 AND CENTRAL EXCISE AND SALT ACT

THE MINISTER OF STATE IN THE  
 MINISTRY OF FINANCE (SHRI  
 VIDYA CHARAN SHUKLA) : I beg to  
 lay on the Table—

- (1) A copy of Notification No. G.S.R. 1926 (Hindi and English versions) published in Gazette of India dated the 21st November, 1970 under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in library. See No. LT-4549/70].
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962, and section 38 of the Central Excise and Salt Act, 1944 :—

- (i) The Customs and Central Excise Duties Export Draw-back (General) Seventy-ninth Amendment Rules, 1970, published in Notification No. G. S. R. 1922 in Gazette of India dated the 21st November 1970, together with an explanatory memorandum.

- (ii) The customs and Central Excise Duties Export Draw-back (General) Eightieth Amendment Rules, 1970, published in Notification No. G. S. R. 1923 in Gazette of India dated the 21st November, 1970. [Placed in Library See No. LT—4550/70].

- (3) A copy of Notification No. G.S.R. 1925 (Hindi and English versions) published in Gazette of India dated the 21st November, 1970, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT—4551/70].